

12.37 hrs.

PAPERS LAID ON THE TABLE

NAVAL CEREMONIAL CONDITIONS OF SERVICE
AND MISCELLANEOUS (SECOND AMENDMENT)
REGULATIONS

THE MINISTER OF DEFENCE (SHRI JAGJIWAN RAM): I beg to lay on the Table a copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Second Amendment) Regulations, 1971 (Hindi and English versions) published in Notification No. S. R. O. 193 in Gazette of India dated the 5th June, 1971, under section 185 of the Navy Act, 1957. [Placed in Library. See No. LT-395/71].

ANNUAL REPORTS FOR 1969-70 OF POST-GRADUATE INSTITUTE OF MEDICAL EDUCATION AND RESEARCH, CHANDIGARH AND ALL INDIA INSTITUTE OF MEDICAL SCIENCES,
NEW DELHI

THE MINISTER OF WORKS AND HOUSING AND HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT): I beg to lay on the Table—

- (1) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1969-70, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966 [Placed in Library. See No. LT-396/71].
- (2) A copy of the Annual Report (Hindi version) of the All India Institute of Medical Sciences, New Delhi, for the year 1969-70, under section 19 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library. See No. LT-397/71].

GOVERNMENT REVIEW AND ANNUAL REPORT FOR 1969-70 RE. FERTILIZER CORPORATION OF INDIA LTD., NEW DELHI

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI P. C. SETHI): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1969-70; and
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1969-70, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon. (Placed in Library. See No. LT-398/71).

12.38 hrs.

STATEMENT RE: PRICES OF SOAPS

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN): Mr. Speaker, Sir, In the course of the reply to the general discussion on the Budget on the 10th June, I had made a statement that the price of Lux, Rexona and Life Buoy soaps had not been increased and that the manufacturers had absorbed the incidence of duty of Rs. 2.54 per gross. I am sorry that this statement was based on incorrect information supplied to me. Now I have been informed that the price of all the three varieties of soap I referred to in my reply to the general discussion on the debate, has been raised by the manufacturers by 2 paise per standard cake which was formerly costing 70 paise (exclusive of local taxes). We are taking up this matter with the manufacturers.

According to the further information which I have received today, the manufacturers have responded and have decided to absorb the additional excise duty on Life Buoy brand which is one of the popular makes. The price of this soap will now be the same as before the Budget.

SHRI ATAL BIHARI VAJPAYEE (Gwalior): May I seek a clarification? What about the laundry soap? The Finance Minister has stated that the price of laundry soap has not been increased. Let him verify it. It has increased from Rs. 2.25 per kilo.

SHRI YESHWANTRAO CHAVAN: So far as taxation measures are concerned I have said that laundry soap was not touched. If the retailers have raised it, or done something, that is a matter which has to be looked into. But I cannot answer it immediately.